

**GOVERNMENT OF INDIA  
RURAL DEVELOPMENT  
LOK SABHA**

UNSTARRED QUESTION NO:146

ANSWERED ON:26.07.2010

POWERS TO VIGILANCE AND MONITORING COMMITTEES

Adhi Sankar Shri ; Sayeed Muhammed Hamdulla A. B.

**Will the Minister of RURAL DEVELOPMENT be pleased to state:**

- (a) whether all the State and Union Territories have as per the Union Government's direction constituted State and District level Vigilance and Monitoring Committees to monitor the implementation of rural development schemes funded by the Union Government;
- (b) if so, the details thereof, State-wise;
- (c) the status given to the non-official members of the Vigilance and Monitoring Committee to the concerned State;
- (d) whether the Government proposes to give some more powers to the State and District level Vigilance and Monitoring Committees;
- (e) if so, the details thereof; and
- (f) the reports given by the State-level Vigilance and Monitoring Committees of each States included Tamil Nadu, Maharashtra and Goa during the last three years and the number of meetings were conducted by these committees of each State and Union Territory including Tamil Nadu, Maharashtra and Goa?

**Answer**

MINISTER OF THE STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI PRADEEP JAIN 'ADITYA')

(a)&(b): After the formation of XV Lok Sabha, the Ministry of Rural Development issued detailed guidelines for constituting the Vigilance and Monitoring Committees (V&MCs) to monitor the implementation of Rural Development Programmes. The Ministry has nominated Chairmen/Co-Chairmen for the district Vigilance and Monitoring Committees and the State/District authorities were asked to constitute V&MCs at State/District level. According to the information received in the Ministry of Rural Development so far, State level Committees have been constituted in 24 States/Union Territories and District level Committees have been constituted in 352 districts. State/Union Territory-wise details are given at Annexure - I

(c): The Vigilance and Monitoring Committee at State level is required to monitor the implementation of all Rural Development Programmes. Guidelines of the Committee do not provide separate status for non-official members.

(d) & (e): No, Sir.

(f): The State level Vigilance and Monitoring Committees, including the Committees in the States of Tamil Nadu, Maharashtra and Goa, have not given any report to the Ministry of Rural development during the last three years. Information on the number of Meetings held during the last three years, State/Union Territory -wise, as received in the Ministry of Rural Development, so far, is given at Annexure - II.